

File No. J - 11017 / 21 / 2015 - JR

Government of India  
Ministry of Law & Justice  
(Department of Justice)

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Jaisalmer House, 26 - Mansingh Road,  
New Delhi – 110 011.

Dated: the 13<sup>th</sup> September, 2018.

To,

The Principal Accounts Officer,  
Department of Legal Affairs,  
Lok Nayak Bhawan,  
3rd Floor, 'C' Wing, Khan Market,  
New Delhi – 110 003.

Subject: **Centrally Sponsored Scheme (CSS) for development of infrastructure facilities for the judiciary – Sanction of Central Financial Assistance (2<sup>nd</sup> instalment) to the State Government of Madhya Pradesh during the year 2018-2019 - Regarding.**

Sir,

In continuation of this Department's order of even no. dated 14<sup>th</sup> August, 2018 sanctioning Rs. 34,71,00,000/- (Rupees Thirty Four Crore Seventy One Lakh Only) to the State Government of Madhya Pradesh, I am directed to convey the sanction of the President of India for the payment of Rs. 34,71,00,000/- (Rupees Thirty Four Crore Seventy One Lakh Only) to the State Government of Madhya Pradesh as **2<sup>nd</sup> instalment** of central financial assistance under the Centrally Sponsored Scheme (CSS) for development of Infrastructure facilities for judiciary, for construction of court buildings and residential accommodation for judges / judicial officers covering District and Subordinate Courts. The High Courts are not covered under the revised Scheme.

2. The expenditure involved is debitable to Demand No. 61 during 2018-19 under Major Head 3601 – Grants-in-aid to State Governments, Sub Major Head 06 – Centrally Sponsored Schemes, Minor Head 06.101 – Central Assistance/Share, Sub Head 57 – Infrastructural facilities for judiciary, Detailed Head 03 –Infrastructural facilities for judiciary, Object Head 57.03.35 – Grants for Creation of Capital Assets.

3. The State Government is requested to utilize this amount alongwith the State Government's Share on the pattern of 60:40 sharing basis between Central and State Governments. Funds are released for completion of on-going projects. The State Government may furnish the Project-wise details for the projects against which above funds are allocated. The details of amount spent by the State Government along-with audit certificate, utilization certificate in the prescribed format (GFR-19A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest latest by the end of the stipulated period in this regard.

4. State Government is required to monitor the projects of construction of court halls and residential units for Judges and Judicial Officers of District and Subordinate courts in the State and upload details of existing, completed and under construction court halls and residential units with geo-tagging on the web-portal namely "Nyaya Vikas". Further, financial assistance to the State Government during the current or next financial year will be considered only after availability of information on the above mentioned Web Portal.

5. The accounts of the State Government in respect of the Grants being released shall be open to inspection by the Sanctioning authority and audit, both by the Comptroller and Auditor General of India under the provision of CAG (DPC) Act, 1971 and internal audit by the Principal Account Office of the Department of Justice, whenever the State Government is called upon to do so.

6. This sanction has been entered in the Register of Grants at Serial No. 24 at page no.11-12.

7. This issues with the concurrence of Additional Secretary and Financial Adviser (Law) in eoffice file vide note #104 dated 11.09.2018 and approval of Secretary (Justice) vide note no #105 dated 12.09.2018 in electronic file / Computer no. 308.

Yours faithfully,

  
(Z.A. Khan)

Under Secretary to the Government of India

Tele.: 2307 2139

Copy to:-

1. Chief Secretary, State Government of Madhya Pradesh, Bhopal.
2. Secretary, Law Department, Government of Madhya Pradesh, is required to monitor the projects of construction of court halls and residential units for Judges and Judicial Officers of District and Subordinate courts in the State and provide details to Department of Justice with geo-tagging of constructed / under construction court halls and residential units on newly launched web portal namely, **Nyaya Vikas**.
3. Secretary, Finance Department, State Government of Madhya Pradesh, Bhopal.
4. Registrar General, Madhya Pradesh High Court, Jabalpur.
5. Accountant General, State Government of Madhya Pradesh, Bhopal.
6. Chief Controller of Accounts (Law), Lok Nayak Bhawan, Khan Market, New Delhi.
7. Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, Janpath, New Delhi.
8. Secretary General, Supreme Court of India, New Delhi.
9. Reserve Bank of India, Central Account's Section, Nagpur, Maharashtra.
10. Deputy Secretary (Finance), Ministry of Law and Justice, Legislative Department, Shastri Bhawan, New Delhi.
11. NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
12. Under Secretary (Admin Unit), Department of Justice, Jaisalmer House, New Delhi.
13. Concerned file.
14. Spare Copies-5.

  
(Z.A. Khan)

Under Secretary to the Government of India

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